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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 423/2016

KONINKLIJKE PHILIPS ELECTRONICS N.V

..... Plaintiff

Through: Mr Pravin Anand & Ms D Neha

Reddy, Advs.

versus

MAJ(RETD) SUKESH BEHL & ANR

.... Defendants

Through: Mr N K Bhardwaj & Mr Bikash

Ghorai, Advs

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

<u>ORDER</u>

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30.09.2016

IA No.12158/2016

In view of the order passed on 29.09.2016 in "Koninklijke Philips Electronics N.V v. G S Kohli & Ors" [CS (OS) No.2700/2012], the relief stands allowed. The learned counsel for the applicant/plaintiff seeks to withdraw the application.

Accordingly, the application is dismissed as withdrawn.

VIBHU BAKHRU, J

SEPTEMBER 30, 2016

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